Government of Punjab Department of Social Security and Women & Child Development (Social Security Branch)

NOTIFICATION

No.5/5/2024-4SS/ 154

Dated, Chandigarh 04.02.2025

In exercise of the powers conferred under Section 87 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint Justice Ritu Tagore, retired Judge of Hon'ble Punjab & Haryana High Court as the Chairperson of the Selection Committee (for the selection of members of Juvenile Justice Boards and Chairperson and Members of Child Welfare Committee in each district of the State) along with following members for the period of three years w.e.f the date of issuance of this notification.

Sr. No.	Name	Designation
1	Director, Social Security and Women & Child	
	Development Department, Punjab	Secretary
2	Dr. Inderjeet Kaur, President, All India Pingalwara Charitable Society, Amritsar.	Member
3	Sh. Deepak Sharma, President, Sri Radha Krishan Dham Samiti, Kotkapura, Faridkot.	Member
4	Dr. Meenu Verma, Associate Professor, Head of Law Department, GNDU, Amitsar.	Member
5	Prof. Nandita Singh, Professor in Department of Education Teaching and Research, Panjab University, Chandigarh.	Member
6	A representative of the State Commission for Protection of Child Rights.	Member

- 2. The functions of the above Committee shall be as under:
 - a. To make recommendations for the appointment of Chairperson and Members of the Child Welfare Committees as per the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 and Model Rules, 2016.
 - b. To make recommendations for appointment of Members of the Juvenile Justice Boards as per the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015.
 - c. The Selection Committee shall take into consideration the applications received with regard to the appointment of Chairperson/Members of Child Welfare

Committee and Juvenile Justice Boards in response to public advertisement/s circulated to this effect by the State Child Protection Society, Punjab.

- d. The Selection Committee shall recommend district wise panels of names to the State Child Protection Society or State Government for appointment as Chairperson/Member of the Child Welfare Committee/Juvenile Justice Board from amongst received applications.
- e. The Selection Committee shall reject the application of an applicant, if after due examination of documents, it is found that the applicant does not fulfill the eligibility criteria prescribed under the Act and administrative instructions issued by the State Government in this regard.

The Selection Committee shall follow the administrative instructions issued by the Government of Punjab from time to time.

Dated, Chandigarh 03.02.2025

Raji P. Shrivastava Special Chief Secretary to the Govt. of Punjab

Department of Social Security and Women & Child Development

Endst. No.5/5/2024-4SS/, 155 (1-6)

Dated, Chandigarh 04.02.2025

A copy is forwarded to the following for information and necessary action:-

Spl. Principal Secretary/Chief Minister, Punjab, Chandigarh.

Chief Secretary to the Government of Punjab, Chandigarh.

Advocate General, Punjab, Chandigarh. 3.

The Registrar, Punjab & Haryana High Court, Chandigarh.

Director, Social Security and Women & Child Development, Punjab.

Chairperson and all members of the Selection Committee through the 6. Office of the Director, Social Security and Women & Child Development, Punjab.

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Additional Secretary Dated, Chandigarh 04.02.2025

Copy to the Controller, Printing & Stationary, Punjab, Chandigarh, 578 33nc Government Gazette (Ordinary). alongwith 2 spare copies, for publishing the aforesaid notification in the Punjab

Additional Secretary